

5

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

SPECIAL BENCH (THROUGH VEDIO CONFERENCE)

**PRESENT: HON'BLE SHRI BHASKARA PANTULA MOHAN – MEMBER JUDICIAL
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 28.07.2020 AT 10.30 AM**

TRANSFER PETITION NO.	TCP (IB) No. 98/7/AMR/2019
COMPANY PETITION/APPLICATION NO.	CP (IB) No. 284/7/HDB/2019
NAME OF THE COMPANY	Sri Teja Bio Fuel Pvt Ltd
NAME OF THE PETITIONER(S)	Bank of India
NAME OF THE RESPONDENT(S)	Sri Teja Bio Fuel Pvt Ltd
UNDER SECTION	7 OF IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

The counsel for the Petitioner is present and expresses willingness to argue the matter whereas the PCS Ms. Suman Bijarnia appears on behalf of the Respondent and loudly canvases her case saying that the Petitioner is not willing to settle the matter even though they are ready and willing to pay the money. The counsel for the Petitioner denies the same and submits no proposal has been properly made till date and every time the Respondent approaches the Bank with some gullible reasons without their being any material or intention to settle. In view of the adamant and careless attitude on behalf of the Respondent, this Tribunal is not inclined to grant longer time and finally as last chance grants a week days time to argue the matter or else this Tribunal will be left with no other option but to proceed with the matter on merits. List the matter for further consideration and final arguments on 05.08.2020.

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MEMBER JUDICIAL